

**BRIBERY CASE AGAINST NIMBHORA STATION MASTER**

\*54. SHRI D. NARAYAN : Will the Minister for RAILWAYS be pleased to state :

(a) whether the Station Master of Nimbhora on ex-G.I.P. Railway in Bhusawal Division was actually caught by State Anti-Corruption Police while accepting bribe of Rs. 300 or so ;

(6) if so, on what date ; and

(c) whether any steps have been taken to launch prosecution ?

THE MINISTER FOR RAILWAYS

(SHRI LAL BAHADUR) : (a) The Assistant Station Master (not Station Master), Nimbhora Railway Station was caught by the State Anti-Corruption Police while accepting a bribe of Rs. 300.

(b) On 22-11-1951.

(c) Yes, the matter has been placed in the hands of the Special Police Establishment of the Home Ministry.

श्री डी० नारायण : इस मामले में इतनी देरी क्यों की जा रही है जब कि रिश्वात लिये हुये १० महीने हो गये और अभी तक प्रासी-क्यूशन के लिये इजाजत नहीं दी गई है ?

[SHRI D. NARAYAN : Why is the matter being delayed when the bribe was taken about ten months back and why no permission has been given so far for prosecution ?]

श्री लाल बहादुर : कुछ क्रायदे कानून की दिक्कत की वजह से यह देरी होती है । जहां तक प्रासीक्यूशन की मंजूरी की बात है उसकी मंजूरी दी जा चुकी है और हमें उम्मीद है कि यह मला जल्द तय हो जायेगा ।

[SHRI LAL BAHADUR : The delay is due to certain rules and regulations. So far as permission for prosecution is concerned, it has been

given and we hope that the matter will be settled soon.]

श्री डी० नारायण : इस तरह से १० महीने तक मंजूरी नहीं दी गई, इसका जनता पर क्या असर होगा ? इससे तो रिश्वातखोरी और ज्यादा बढ़ेगी ।

[SHRI D. NARAYAN : In this way permission was not given for the last ten months. What effect will it have on the people ? This will only increase bribery.]

**CENSORSHIP OF CORRESPONDENCE OF POLITICAL PARTIES**

\*55. SHRI P. C. BHANJ DEO : Will the Minister for HOME AFFAIRS be pleased to state :

(a) whether any official circular or instruction to censor correspondence of political parties, preparing to contest in the last General Elections was issued by Government; and, if so, whether a copy of the relevant circular can be placed on the Table of the Council; and

(b) whether it is a fact that such instructions were issued in Orissa to all Postmasters under a circular letter bearing the number 3244(14), dated 4th October 1951, during the last General Elections; and, if so, whether a copy of this circular can be placed on the Table of the Council ?

THE MINISTER FOR HOME AFFAIRS (SHRI K. N. KATJU) : (a) No such circular or instruction was issued by the Government of India.

(b) I have made enquiries and am satisfied that no censorship orders were issued by the Orissa Government which had any bearing on the General Elections.

SHRI P. C. BHANJ DEO : Is it a fact that censorship of letters was authorised in Orissa during the movement of the Orissa States people in 1948 ?

[English translation.]